

LIR No. 2241-16

Satvir Vs. Model Artician

24.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice sent to the AR for the workman has been served through WhatsApp.

Written arguments along with certain judgments also stand filed by the AR for the workman through email ID of the Court.

Notice was also sent to the AR for the management through WhatsApp, however, no reply / written submissions in synopsis form / consent for final disposal of the case has been received on behalf of the AR for the management.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 23.07.2020.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)

Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.

24.06.2020